

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. 1086/89

New Delhi, dated the 12th April, 1994.

Hon'ble Mr. B.N.Dhoundiyal, Member(A)

Hon'ble Mr. B.S. Hegde, Member(Judicial)

Shri H.S. Negi,
S/o Sh. Laxman Singh,
C/o Shri Narain Singh Bist,
148/8, Railway Colony,
Minto Bridge, New Delhi

... Applicant

(By Advocate Sh. Sant Singh)

Versus

Union of India, through;

1. Director(Admn.)
Dept. of Electronics,
Lok Nayak Bhawan, Khan Market,
New Delhi.

2. Addl. Director(W)
Dept. of Electronics,
C-Wing, 3rd Floor, Pushpa Bhawan,
Madangir Marg, New Delhi-110062 .. Respondents

(By Advocate Sh. P.H.Ramchandani)

ORDER(ORAL)

(By Hon'ble Sh.B.N.Dhoundiyal, Member(A))

Learned counsel for the applicant states that applicant is already employed on regular basis in some other office and, therefore, he is no longer interested to pursue this case any further. Hence this application is dismissed as withdrawn. No costs.

(B.S. Hegde)
Member(J)

(B.N. Dhoundiyal)
Member(A)

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